

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [HIKE LEATHER PRIVATE LIMITED]]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S HIKE LEATHER PVT LTD
2.	Date of incorporation of corporate debtor	20-08-2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies. CHANDIGARH
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U19200PB2007PTC031322
5.	Address of the registered office and principal office (if any) of corporate debtor	14 LEATHER COMPLEX , KAPURTHALA ROAD, JALANDHAR-144021
6.	Insolvency commencement date in respect of corporate debtor	20-02-2020
7.	Estimated date of closure of insolvency resolution process	17-08-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	RAKESH PHULL Regd No. IBBI/IPA-003/IP- N000122/2017-2018/11305
9.	Address and e-mail of the interim resolution professional, as registered with the Board	P-602, Jalandhar Heights, 66 Ft road, Jalandhar-144022 rakeshphul@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	hikeleathercirp@gmail.com
11.	Last date for submission of claims	05-03-2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Name the Classes: NOT APPLICABLE .
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/downloadform.html Physical Address NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Hike Leather Pvt Ltd on 20-02-2020.

The creditors of Hike Leather Pvt Ltd, are hereby called upon to submit their claims with proof on or before 05-03-2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name and
Regd No. Of INTERIM RESOLUTION PROFESSIONAL

RAKESH PHULL

IBBI Reg No. IBBI/IPA-003/IP-N000122/2017-2018/11305

Date 22-02-2020
Jalandhar City.